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MCRC-15989-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SANJEEV S KALGAONKAR ON THE 7th OF MAY, 2025

MISC. CRIMINAL CASE No. 15989 of 2025

SANJU LAL S/O RADHESHYAM MEHAR Versus

THE STATE OF MADHYA PRADESH AND ANOTHER

Appearance:

Applicant by Shri Vidit Bhonsle - Advocate.

Respondent - State of Madhya Pradesh by Shri Kamal Kumar Tiwari - Government Advocate appearing on behalf of Advocate General.

Complainant - objector by Shri Hariom Choudhary - Advocate.

ORDER

After arguing on merit for a while, learned counsel for the applicant requests for withdrawal of this **first** application filed under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023.

- 2. Request accepted.
- 3. Bail application stands dismissed as withdrawn.

(SANJEEV S KALGAONKAR) JUDGE